

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA-1765/2017

New Delhi this the 03rd day of August, 2018

Hon'ble Sh. Pradeep Kumar, Member (A)

(By Advocate : Sh. P Sureshan)

Versus

1. Commissioner of Police, Police Head Quarters, ITO, New Delhi.
2. Dy. Commissioner of Police
5th BN, DAP, Delhi
Office of the Dy. Commissioner of Police
5th Battalion, DAP, New Police Lines,
Complex Kingsway Camp, Delhi-110009.
3. The Pay and Accounts Officer,
No. 04, Tis Hazari, Delhi-6

(By Advocate : Ms. Sangita Rai)

ORDER (ORAL)

Heard the learned counsel for the applicant and the respondents.

2. The applicant's case is that he retired from service in the year 1996 from the post of Head Constable. Thereafter, the commuted part of the pension was to be restored in the year 2011. However this restoration was not done.
3. Further, the pension, was to be re-fixed in the year 2006 on account of CPC and on account of this re-fixation, certain arrears also became due which also were not paid and, hence, this O.A. was filed on 11.05.2017.

4. Learned counsel for the respondents mentioned both these requisite payments have since been made to the applicant and the same have been credited to the Bank Account of the Applicant on 27.04.2017. In support, thereof, he also submitted a copy of the letter dated 30.06.2018 and hence nothing remains in this O.A.

5. The matter has been heard.

6. The respondents are directed to give a copy of their letter dated 30.06.2018 to the applicant who will reconcile the same and come up to the Tribunal within a period of four weeks, if the payment has not been received by him. This O.A. is disposed of with these directions.

(Pradeep Kumar)
Member (A)

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